

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

C.P.No.236 of 1997  
in O.A. 790 of 1997

New Delhi, this the 24th day of October, 1997.

Hon'ble Dr. Jose P. Verghese, Vice Chairman(J)  
Hon'ble Mr. N. Sahu, Member(Admnv)

Dr. B.B.P.S. Goel, Director  
I.A.S.R.I., Pusa, New Delhi.

-PETITIONER

(By Advocate Shri A.K. Upadhyay proxy  
for Shri V.K. Rao)

**Versus**

Shri R.S. Rana, R/o Qr. No. 1,  
Krishi Niketan, Paschim Vihar,  
New Delhi.

-RESPONDENT

(By Advocate Shri R.L. Sethi)

**O R D E R (O r a l)**

By Dr. Jose P. Verghese, VC(J)-

The learned counsel for the petitioner seeks to withdraw this petition. The permission is granted to withdraw the CP on the condition that he agrees to look into the claim of the respondent Shri R.S. Rana for CGHS benefits. With this CP is disposed of. Notice is discharged.

N. Sahu  
(N. Sahu)  
Member(Admnv)

Dr. Jose P. Verghese  
Vice Chairman(J)

rkv.